

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2879
ANSWERED ON:14.03.2011
CONTRACTUAL WORKERS AND LABOUR LAWS
Meghe Shri Datta Raghobaji

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether workers are taken on contract basis in rural public sector industries/ mines and private sector establishments;
- (b) if so, whether the labour laws are not followed in cases of these workers;
- (c) if so, the action taken by the Government against such individuals and establishments;and
- (d) the measures taken by the Government to avoid breach of salary perks and service condition on the part of the contract workers in public and private sector establishments in the country?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

- (a) & (b): Yes Madam. However, they have to comply with statutory provisions of the legislations in this regard.
- (c) & (d): Action is initiated against those that violate the provisions of law. The statement relating to inspections conducted and prosecutions launched for violation of laws in Central Sphere is placed at Annexure 'A'.